

NATIONAL COMPANY LAW TRIBUNAL
COURT ROOM NO. 1,
MUMBAI BENCH

Item No. 10
IA 1508/2024

In
C.P. (IB)/255(MB)2020

CORAM:

SH. PRABHAT KUMAR **JUSTICE VIRENDRASINGH BISHT (Retd.)**
HON'BLE MEMBER (TECHNICAL) **HON'BLE MEMBER (JUDICIAL)**
ORDER SHEET OF THE HEARING ON **03.04.2024**

NAME OF THE PARTIES: UPS EXPRESS PVT LTD
 VS
 GREYS EXIM PVT LTD

Section 60(5) OF THE INSOLVENCY AND BANKRUPTCY CODE, 2016

ORDER

IA 1508/2024

1. Ms. Mily Ghoshal, Ld. Counsel for the Applicant present.
2. This Application has been filed by the RP u/s 60 (5) of the Code r/w Rule 11 of NCLT Rules, 2016 seeking extension of 45 days beyond 270 days in the CIRP Period.
3. Ld. Counsel for the Applicant submits that the Resolution Plan has been received from the prospective Resolution Applicant and the same is put for vote, however, the 270 days of the CIRP period expired on 23.03.2024.
4. This Bench after considering the submissions made by the counsel for the Applicant, is of the view that, it is appropriate to allow the extension of 45 days from 24.03.2024.
5. Accordingly, the I.A. 1508/2024 is allowed and disposed of.

Sd/-

PRABHAT KUMAR
MEMBER (TECHNICAL)
/NP/

Sd/-

JUSTICE VIRENDRASINGH BISHT
MEMBER (JUDICIAL)